## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 177/TT/2018

Subject	:	Approval of transmission tariff from COD to 31.3.2019 for 132 kV D/C Silchar-Hailakandi (AEGCL) Transmission line (Balance portion beyond LILO point) along with associated bays at Hailakandi (AEGCL) Sub-station under "Transmission system associated with Pallatana GBPP and Bongaigaon TPS"
Date of Hearing	:	28.2.2019
Coram	:	Shri P.K. Pujari, Chairperson Dr. M. K. Iyer, Member Shri I. S. Jha, Member
Petitioner	:	Power Grid Corporation of India Ltd. (PGCIL)
Respondents	:	Assam Electricity Grid Corporation Ltd. (AEGCL) and 8 others
Parties present	:	Shri S.S. Raju, PGCIL Shri Vivek Kumar Singh, PGCIL Shri S. K. Venkatesan, PGCIL Shri Amit Yadav, PGCIL Shri Zafrul Hasan, PGCIL

## **Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of 132 kV D/C Silchar-Hailakandi (AEGCL) Transmission line (Balance portion beyond LILO point) along with associated bays at Hailakandi (AEGCL) Sub-station under "Transmission system associated with Pallatana GBPP and Bongaigaon TPS". He submitted that the instant asset was scheduled to be put into commercial operation on 27.12.2012, but it was put into commercial on 17.11.2017. Thus, there is a time over-run of 59 months. He submitted that there is a cost over-run in case of the instant assets and it is due to increase in the line length and increase in the IDC and IEDC due to time over-run. He submitted that the time over-run is due to the late acquisition of land for Hailakandi Sub-station under the scope of AEGCL and RoW issues. He submitted that they have also filed the RCE in the matter and the

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estimated completion cost is within the RCE. He requested to condone the time and cost over-run and allow tariff as claimed.

2. After hearing the petitioner, the Commission reserved the order in the petition.

By order of the Commission

Sd/-(T. Rout) Chief (Law)

